



2026:AHC:36787

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5730 of 2026

Manoj Singh

.....Petitioner(s)

Versus

State Of Up And 33 Others

.....Respondent(s)

Counsel for Petitioner(s) : Shruti Shrinet, Sugendra Kumar
Yadav

Counsel for Respondent(s) : C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

Order on Correction Application No. 02 of 2026.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the State and perused the record.
2. In the third line of the third paragraph of the order dated 12.02.2026, the word "**Appeal**" be read as "**Case**".
3. In the third line of the fifth paragraph of the order dated 12.02.2026, word "**Appeal**" be read as "**Case**".
4. Necessary correction has been made in the order dated 12.02.2026.
5. The correction application is accordingly disposed of.
6. This order shall be treated as the part of the order dated 12.02.2026.
7. Fresh certified copy of the order be issued to learned counsel for the petitioner on payment of usual charges.

February 18, 2026

Vinod.

(Prakash Padia, J.)